

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2949/2019

New Delhi, this the 11th day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Smt. Neetu Yadav,
W/o Shri Sanjay yadav,
Aged about 33 years, Group - C
R/o B-2/493, Raghbir Nagar,
New Delhi.

...Applicant

(By Advocate: Mr. Prem Kumar Sharma)

Versus

1. Delhi Subordinate Services Selection Board,
Through its Secretary,
FC-18, Institutional Area,
Karkardooma, Delhi – 110092.
2. Government of National Capital Territory of Delhi,
Through its Principal Secretary (Education),
Old Secretariat,
Civil Lines,
Delhi – 110054.
3. Director of Education,
Government of NCT of Delhi,
Old Secretariat, Civil Lines,
Delhi – 110054.

...Respondents

(By Advocate: Ms. Esha Mazumdar)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman:-

The applicant responded to a notification issued by Delhi Administration for appointment to the post of TGT

(English) Female, post code 132/17. She was allotted Roll No. 2660016672 and has appeared in the written test conducted on 08.09.2018. Her grievance is that the respondents have not declared her result.

2. The OA was listed for admission on 04.10.2019. We directed the learned standing counsel for the respondents to obtain instructions and to inform us the reasons on account of which the result of applicant was not declared. Today, learned standing counsel for the respondents has placed before us, a copy of relevant portion of OMR sheet, pertaining to the applicant. It is stated that the applicant has committed a mistake in bubbling of her Roll Number and that in turn resulted in non-acceptance of the OMR sheet by the computer.

3. We heard Mr. Prem Kumar Sharma, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents.

4. There is no dispute that the applicant took part in the written test held on 08.09.2018 with Roll No. 2660016672. Since, the question paper is in OMR sheet the evaluation is done by computer. In the first page of the OMR sheet, the candidates are required to not only write their Roll Number but also to bubble i.e. round off the circles

underneath each of the numbers. The applicant rounded off the circle for all the numbers, but committed a mistake as regards the last number. She has round off circle for Number '1', instead of the one for '2'. Obviously, this was the Roll Number of another candidate. The result is that either her paper was not evaluated or the evaluation was of Roll No. 2660016671 instead of 2660016672. The mistake, if at all, was on the part of the applicant and the same cannot be helped at all.

5. We do not find any merit in the OA and the same is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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